

F. No. 01/60/162/20/AM'07/EFGC (PRC)
Government of India
Ministry of Commerce & Industry
Office of the Directorate General of Foreign Trade
(EFGC PRC Div)

Dated 23rd April, 2008

CORRIGENDUM

Subject: Correction/amendment in PRC Meeting No. 09/AM08 held on
30.1.2008 under the Chairmanship of DGFT.

In partial modification in the minutes of the PRC meeting no. 9/08 held on
30.1.2008 under the chairmanship of the Director General of Foreign Trade, the minutes
for case at Sl. No. 13 of M/s. Lyka Labs Limited, Mumbai may be read as under:

“The committee noted that the firm has fulfilled more than 100% of EO both qty.
wise and value wise, as claimed by the firm. Therefore Committee decided to extend the
EO period in respect of advance licence No. 0310059642 dt . 06.11.2000 for a period of
13 months from the date of expiry or upto 30.9.2004 for regularization purpose subject to
payment of composition fee @ 5% per months, rather than 2% on the duty saved amount
vis-à-vis the export made after the valid EOP and also subject to verification by RA of
exports claimed to have made within the original EOP.”

Sd/-

(A. C. Jha)
Dy. Director General of Foreign Trade

To
All concerned.